

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Review Application No.19 of 2003.

in

Original Application No. 282 of 2000.

Allahabad, this the 30th day of August, 2005.

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. D.R. Tiwari, A.M.

Niranjan Bose,
S/o Shri Nitaichandra Bose,
R/o 77/1, Ritha Mandi,
Dehradun.

....Applicant.

(By Advocate : Shri A. Srivastava)

Versus

1. Union of India through
General Manager, Northern
Railway, Baroda House,
New Delhi.
2. The Divisional Manager,
(Railways) Northern Railway,
Moradabad Division, Moradabad.Respondents.

(By Advocate : Shri A. Tripathi)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

This Review Application has been filed for reviewing our order dated 28.8.2002 by which the following order was passed, which reads as under :

" In the application, the applicant has claimed that he was son and the dependent of non-striking employee but no details of this claim exists. Therefore, in any view of the matter we cannot hold the applicant entitled to the benefit claimed by filing the said O.A. The OA is, therefore, dismissed."

2. We have heard the counsel for the parties. We find no error apperant on the face of the record. It appears

....2.

that the applicant wants to re-argue the matter, which is not permissible in law as the law is well settled on this ground. It is also seen that inspite of so many opportunities, no rejoinder has been filed in this case.

3. Accordingly, we find no merit in this case, therefore, this Review Application is dismissed.


Member-A


Member-J

RKM/